

**SPECIAL BENCH**

**ITEM NO. 123**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No. 190/ALD/2020**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>MADHUSUDAN VEHICLES PVT LTD V/S SHIVAM TRADERS &amp; HIRE PURCHASE PVT LTD</b>
<b>UNDER SECTION</b>	<b>73(4) OF COMPANIES ACT 2013 R/W 45QA OF RBI ACT 1934</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Ms. Yukti Mahi Bawa proxy for Sh. Rahul Agarwal, Adv. : *For the Petitioner*  
Sh. Arun Saxena alongwith Ms. Nalini, Advs. : *For the Respondent*

**ORDER**

Ld. Proxy counsel Ms. Yukti Mahi present on behalf of Sh. Rahul Agarwal for the petitioner and Ld. Counsel for the respondent present.

Ld. Proxy counsel states that the Ld. arguing counsel could not appear today due to some personal difficulty, therefore, seeks a short accommodation.

At request, let the matter be adjourned to 5<sup>th</sup> April, 2023.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

**13<sup>th</sup> March, 2023**

*Bipul Kumar Tiwari*  
*(Stenographer)*